

(ब) बिहार में केवल लड़कियों के लिए माठनी कक्षा तक निःशुल्क शिक्षा है।

(ग) मुख्यतः ससाधनों की कमी के कारण।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता।

(a) whether the object for which playing of the National Anthem was introduced in the cinema halls in India after the Chinese invasion has been achieved, and

(b) if not, whether Government propose to allow the playing of the National Anthem in the Cinema Houses in India to continue?

Re-employment of Former Chairman, Fertiliser Corporation of India

6143. Shri J. H. Patel: |
Shri George Fernandes:
Shri Madhu Lmaye:

Will the Minister of Home Affairs be pleased to state

(a) whether Shri B C Mukherjee, a former Chairman and Managing Director of the Fertilizer Corporation of India has since his retirement from Government service, taken employment with a private firm

(b) if so whether this firm had anything to do with the construction of the Trombay unit of the Fertilizer Corporation of India, and

(c) whether Shri Mukherjee sought the permission of Government before joining the private firm?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla). (a) and (b) Government have no such information

(c) No, Sir Shri Mukherjee retired from Government service on 8th December, 1960 According to rules, a retired officer has to obtain prior permission of Government to accept employment under any private firm within two years of his retirement

Playing of National Anthem in Cinema Halls

6144. Shri K P. Singh Deo: Will the Minister of Home Affairs be pleased to state,

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) and (b) Playing of the National Anthem in the cinema halls was introduced to inculcate the national spirit and feeling of national unity, to familiarise the people with the correct rendering of the Anthem; to demonstrate their determination to defend the integrity, honour and liberty of the mother-land, and to cultivate the habit of playing respect to the National Anthem which is a continuing process There is therefore, no question of discontinuing the practice

Allegations by Chief Minister of Haryana

6145. Shri Kanwar Lal Gupta: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the Chief Minister of Haryana said in the Chief Ministers' Conference that some Central Ministers were working for ousting the non-congress Governments and not paying due attention to safeguarding the country's integrity and looking after the development activity, and

(b) if so the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) At the Chief Ministers' Conference held on July 6, 1967, the Chief Minister of Haryana made a passing remark about the Central leaders taking active part in trying to topple the State Ministries.

(b) The charge is baseless. The stand of the Central Government was clearly indicated in the Prime Minister's opening speech at the Conference

tan, approximately 1,176 miles has been demarcated by the actual placement of pillars out of a total of 1,349 miles.

Under the Indo-Pakistan Agreement of 1958, it was decided that the question of giving effect to the exchange of territory as a result of the demarcation already carried out, should be given early consideration. As a result of demarcation of the border in the light of these Agreements, certain territories that happened to be in the adverse possession of one country required to be transferred to the other country Pakistan has however, taken the view that, the exchange of these territories is to be made only after the entire border is demarcated and the strip maps are exchanged. Such demarcation has not yet been completed. Every effort is being made to expedite the demarcation.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ILLEGAL OCCUPATION OF INDIAN TERRITORY BY PAKISTAN IN NADIA DISTRICT OF WEST BENGAL

Shri Kanwar Lal Gupta (Dehi Sadar) I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon

"The reported illegal occupation of 4,852 acres of Indian territory by Pakistan since 1963 in Karimpur police station of Nadia District in West Bengal."

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): Sir, a Hindi daily 'Udustan' published from New Delhi carried a news item on July 17, 1967 stating that there is resentment in the public in Karimpur Thana of Nadia district in West Bengal, due to continuance of Pakistan's occupation over 4,852 of land belonging to four villages. The report refers actually to an area of 1,657.68 acres or approximately 2.59 sq miles consisting of three villages—Bousmari, Madugari and Andharkota. This area which is to come to India under the Indo-Pakistan Agreement of 1958 is presently under the control of Pakistan.

Following the Inter-Dominion Agreement of December 1948, providing for the demarcation of the entire boundary between West Bengal and East Pakis-

श्री कान्वर लाल गुप्त : अध्यक्ष महोदय, यह जो इलाके अभी मंत्री महोदय ने बताये उसके प्रतिरिक्त श्री वेस्ट बंगाल में और बहुत सारे इलाके ऐसे हैं जो भारत के हैं और जहाँ पाकिस्तान ने कब्जे में कर रखे हैं। कुछ तो शुरू से ही कब्जे में किए क्योंकि हमारी सरकार सोती रही और कुछ बाद में कब्जे में किए जैसे पद्मा नदी के किनारे भायावन गांव जो करीमपुर पुलिस स्टेशन में है, इसी प्रकार से दोलतपुर पुलिस स्टेशन के कुछ गांव और इसी तरह गणु पुलिस स्टेशन के कुछ गांव यह कई-सी मील इलाका उनके कब्जे में है। इस सरकार के, जैसे पहले श्री इसके मिनिस्टर साहब ने कहा था कि हम एक इंच भी नहीं देंगे, लेकिन अध्यक्ष महोदय इसके दो मुंह हैं कहने के कुछ और, और करने के कुछ और, इस प्रकार से सैकड़ों मील का ऐरिया उनके कब्जे में है और यह सरकार ने बीच-बाफ ट्रस्ट किया और बायलेशन आफ कास्टी-ट्यूशन किया, अगर सरकार इन इलाकों को नहीं ले सकती तो यहाँ रहने के लायक नहीं।
(स्वबचाल)